

63

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1326/95

DATE OF ORDER : 16-02-1998.

Between :-

Poduri Kedara Linga Raju

... Applicant

And

1. The Union of India rep.  
The Secretary, M/o Labour  
and Employment, New Delhi.
2. Indian Council of Agricultural  
Research, New Delhi, Krishi Bhavan,  
rep. by The Director General.
3. Central Tobacco Research Institute,  
Rajahmondry rep. by its Director,  
Office of C.T.R.I., Rajahmondry,  
East Godavari District.

... Respondents

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Counsel for the Applicant : Shri Y. Vijaya Lakshmi

Counsel for the Respondents : Shri K. Ramulu, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

J

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

Heard Smt.Y.Vijaya Laxmi, counsel for the applicant and Ms.Shyama for Sri K.Ramulu, standing counsel for the respondents.

2. This O.A. is filed praying for a direction to the respondents to investigate into the correctness of the pay-scales and cadre of the applicant into which he was fitted during the entire period of his service and to rectify the administrative errors crept in fixation of his pay scales and his cadre and consequentially to direct the respondents to pay the arrears of pay accrued and payable by the respondents to and also pension subsequent to his retirement in accordance with the Technical Service Rules and concerned circulars and G.Os prevailed from time to time.

3. Today, the learned counsel for the applicant produced letter dt.16-2-98 (this memo is taken on record). As per this memo the applicant states that the respondent authorities promised him to settle the claims amicably and hence he wants to withdraw this O.A. In view of this, the O.A. is disposed of as not pressed. The applicant may, if so advised, file a fresh case in accordance with the law. No order as to costs.

  
(B.S. JAI PARAMESHWAR)  
Member (J)  
16.2.98  
avil/

  
(R. RANGARAJAN)  
Member (A)

Dated: 16th February, 1998.  
Dictated in Open Court.

  
D.R.

OA.1326/95

Copy to:-

1. The Secretary, Ministry of Labour and Employment, New Delhi.
2. The Director General, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
3. The Director, O/o The Central Tobacco Research Institute, Rajahmundry, East Godavari District.
4. One copy to Mr. Y.Vijaya Lakshmi, Advocate, CAT., Hyd.
5. One copy to Mr. K.Ramulu, Sr.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One copy to Duplicate.

srr

2/2/98  
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TYPED BY  
COMPIRED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRITIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. DAI PARAMESHWAR :  
M(J)

DATED: 16/2/98

ORDER/JUDGMENT

M.A./P.A./C.R.NS.

in  
O.A. NO. 1326/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLR

